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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 143/BB/ 2017	-	For complianc e of office objections raised by Registry	Rule-6 of IB	Mr. Rohita Vs All That Hype Media Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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Counsel for petitioner is present. He has filed a memo stating that demand notice issued to the corporate debtor was returned unserved with endorsement "door locked". Counsel requested time for service of demand notice on the corporate debtor by e-mail. He has also the Tribunal to address letter to the IBBI for appointment of IRP.

The Tribunal will address letter only afater service of demand notice on the corporate debtor.

17.01.2018
List it on 17.01.2017.


MEMBER (T)


MEMBER (J)